S. No. 2 Supplementary List Video conference

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-BA no. 03-A/2020

Bashir Ahmad Mir

.... Petitioner(s)

Through:- Mr Qaiser Ali, Advocate v/s

Union Territory of JK and others.

.... Respondent(s)

Through:- Mr Asif Maqbool, Dy.AG

CORAM:

HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. The counsel for the parties appeared and made submissions through voice call mode.

The applicant is seeking bail in FIR no. 169/2018 of P/s Sopore. Admittedly the trial, upon the filing of final report, has already commenced. During the pendency of the trial, the applicant had twice sought release on bail which stands rejected, though initially, as stated, he was granted the prearrest bail.

Learned counsel for the petitioner/ applicant seeks decision on the application of the petitioner.

Learned Dy.AG, submits that the need for considering the bail application in the present circumstances, when the court is working through video conferencing in the lockdown period, is to ensure that the jails are decongested to prevent spread of Corona Virus. He submits that the report submitted by the concerned Jail Superintendent certifies that the protection of the jail inmates is ensured by regulating the affairs of the Jail in tune with the mandate of the guidelines issued by the Ministry of Health and Family Welfare, Government of India and the Government of Jammu and Kashmir. He submits that the Superintendent has further certified that the Jail is

frequently being sanitized by using the disinfectants and the general awareness programmes are also conducted.

Objections be filed by or before the next date.

List on 4th May, 2020.

Registry to furnish the paper book to the learned Dy. AG, in PDF mode.

SD/ (ALI MOHAMMAD MAGREY) JUDGE

Srinagar 23.04.2020 Amjad Lone PS

